



**HIGH COURT OF JUDICATURE FOR RAJASTHAN  
BENCH AT JAIPUR**

D.B. Special Appeal Writ No. 422/2021

Tasleem Ahmed Khan

----Appellant

Versus



1. The Union Of India, Through The Secretary, Ministry Of Information And Broadcasting, Government Of India, A Wing Shastri Bhavan, New Delhi 11001

2. Chairman, The Central Board Of Film Certification, (Also Known As Censor Board) Film Division Complex, Phase-I Building, 9Th Floor, Dr.g Deshmukh Marg, Mumbai.

3. The Secretary, Ministry Of Health And Family Welfare, Union Of India, Nirmaan Bhavan New Delhi 110011

4. Hombale Films L.i.p. (Limited Liability Partnership), Second Floor, 1312, 11Th, Main Vijyanagar Bangluru Karnataka 560040 (Through Director/Proprietor)

5. Director And Writer Of Movie K.g.f.2 (Mr. Prashanth Neel), Hombale Films L.i.p (Limited Liability Partnership) Second Floor, 1312, 11Th Main Vijayanagar Bangluru Karnataka 560040.

6. Yash @ Naveen Kumar Gowda S/o Arun Kumar, Aged about 35 years R/o 806/1, Iind Main Road, Seventh Block, Kalidas Nagar, Dattatreya Nagar, Hosakerehalli Bengluru 560085

सत्यमेव जयते

----Respondents

For Appellant(s) : Mr. Kaleem Ahamed Khan, Mr. Gitesh Joshi

For Respondent(s) : Mr. Vineet Dhanda through VC  
Mr. Sachin Mehta

**HON'BLE THE CHIEF JUSTICE MR. AKIL KURESHI  
HON'BLE MR. JUSTICE SUDESH BANSAL**

**Order**

**15/02/2022**



This appeal is directed against an order dated 31<sup>st</sup> March, 2021 passed by the learned Single Judge in SB Civil Writ Petition No.1474/2021. By the said order while issuing notice in the writ petition, the learned Single Judge has refused to grant stay order as prayed for.

Having heard the learned counsel for the parties and having perused the documents on record, what we gather is that the petitioner objects to exhibition of certain teaser and a film produced and exhibited by respondent No. 4 to 6 on the ground that the same depicts certain scenes showing the actors smoking cigarettes which is not permissible as per the rules and regulations framed by the Government of India.

The counsel for the private respondents submitted that the exhibition of such scene is not completely banned, the only requirement is that the statutory warning should be flashed.

These issues require further consideration and cannot be dealt with at interim stage, therefore, the learned Single Judge has rightly did not grant stay. We find no merit in the appeal and the same is dismissed..

**S.B. Civil Writ Petition No.1474/2021:-**

This petition is filed in the nature of public interest litigation, we do not understand how it was placed before the learned Single Judge. The same be placed before the Division Bench after the petitioner supplies second set of the compilation.

List on 15.03.2022.

(SUDESH BANSAL),J

(AKIL KURESHI),CJ

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